



## The Gujarat Legislative Assembly (Leader The Opposition) Salary and Allowances Act, 1979

Act 16 of 1979

**Keyword(s):**

Assembly, Leader of the Opposition, Salary, Allowance

Amendment Appended: 29 of 1986, 6 of 1992, 20 of 1998, 23 of 2005, 2 of 2017, 18 of 2018, 7 of 2020

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The Gujarat Government Gazette  
**EXTRAORDINARY**  
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FRIDAY, APRIL 6, 1979/CAITRA 16, 1901

Separate paging is given to this Part in order that it may  
be filed as a separate compilation.

**PART IV**

Acts of the Gujarat Legislature and Ordinance promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the  
Governor on the 3rd April, 1979 is hereby published for general information.

V. V. BEDARKAR,  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 16 OF 1979.**

(First published after having received the assent of the Governor in the  
"Gujarat Government Gazette" on the 6th April, 1979.)

An Act to provide for the salary and allowances of Leader of the  
Opposition in the Gujarat Legislative Assembly.

It is hereby enacted in the Thirtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979. Short title  
and com-  
mencement.

(2) This section shall come into force at once and the remaining provisions  
shall come into force on such date as the State Government may, by notification  
in the *Official Gazette*, appoint.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Assembly" means the Gujarat Legislative Assembly;

(b) "Leader of the Opposition" means that member of the Assembly who is for the time being the leader in the Assembly of the party in opposition to the State Government having the greatest numerical strength in the Assembly;

(c) "rules" means rules made under this Act.

Salary of  
Leader of  
Opposition.

3. There shall be paid to the Leader of the Opposition a salary of Rs. 1100/- per month.

Residence  
for Leader  
of Opposi-  
tion.

4. (1) The Leader of the Opposition shall be entitled without payment of rent, to the use of furnished residence in Gandhinagar so long as he is such a leader and for a period of fifteen days immediately after he ceases to be such a leader, or in lieu of such residence a house allowance at the rate of Rs. 250/- per month.

(2) No charge shall fall on the Leader of the Opposition personally in respect of the maintenance of any residence provided to him under sub-section (1).

(3) The expenditure on furnishing the residence provided under sub-section (1) shall be on such scale as may be determined by rules.

Conveyances  
for Leader  
of Opposi-  
tion.

5. (1) The State Government may, from time to time, for the use of the Leader of the Opposition, purchase and provide a motor car and other suitable conveyances upon such conditions as regards their maintenance and repairs as may be determined by rules made in this behalf.

(2) There shall be paid to the Leader of the Opposition a conveyance allowance at the rate of Rs. 400/- per month.

Daily  
allowance  
and residen-  
tial accom-  
modation  
at places  
other than  
head  
quarters.

6. The Leader of the Opposition shall be entitled to daily allowance while touring on public business and suitable residential accommodation at places visited by him on such business, at such rates and upon such conditions as may be determined by rules.

Medical  
treatment  
etc., to  
Leader of  
Opposition.

7. Subject to rules, the Leader of the Opposition and the members of his family who are residing with and dependent on him shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

*Explanation.*—For the purposes of this section, "a member of the family" means the husband, wife, son, daughter, father, mother, brother or sister.

Other  
amenities  
to Leader  
of Opposi-  
tion.

8. (1) Subject to rules, the Leader of the Opposition shall be entitled to telephone and secretarial facilities.

(2) There shall be paid to the Leader of the Opposition a sum of Rs. 50/- per month to meet the cost of postal charges that may be incurred by him.

9. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of members of the State Legislature, the Leader of the Opposition shall not be entitled to any salary or allowances under such law although he is a member of the Assembly, except the facilities of free transit by railway and by road transport service as provided in sections 5B and 6 of the Gujarat Legislative Assembly Members' salaries and Allowances Act, 1960.

Leader of Opposition not to draw salary as member etc.

Guj.  
II of  
1960.

10. For the avoidance of doubt it is hereby declared that a person shall not be disqualified for being chosen as, or for being a member of the Assembly merely by reason of the fact that he holds the office of the Leader of the Opposition.

Leader of Opposition not disqualified.

11. The date on which any member of the Assembly became or ceased to be a Leader of the Opposition shall be published by the State Government in the *Official Gazette*, and any such notification shall be conclusive evidence of the fact that he became, or ceased to be a Leader of the Opposition on that date for all the purposes of this Act.

Notification respecting the date on which person became or ceased to be Leader of Opposition to be conclusive evidence thereof.

12. (1) The State Government may, by notification in the *Official Gazette*, make rules for carrying out the purposes of this Act.

Power to make rules.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the scale of expenditure on furnishing the residence under sub-section (3) of section 4;

(b) the rates at which and conditions upon which the Leader of the Opposition shall be entitled to the travelling and daily allowance and suitable residential accommodation under section 6;

(c) the accommodation in hospitals and the medical attendance and treatment admissible to the Leader of the Opposition and the members of his family under section 7;

(d) the telephone and secretarial facilities admissible to a Leader of the Opposition under sub-section (1) of section 8.

(3) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or such modifications as the State Legislature may make during the session in which they are so laid, or the session immediately following.

(4) Any rescission or modification so made by the State Legislature shall be published in the *Official Gazette*, and shall thereupon take effect.

Amendment of Gaj. II of 1960. 13. In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960,-- Guj. II of 1960.

(a) in section 2,—

- (i) in sub-section (1), clause (bb) shall be deleted;
- (ii) sub-section (2) shall be deleted;

(b) in section 8,—

(i) in sub-section (1) the words “not being the Leader of the Opposition” shall be deleted;

(ii) sub-sections (2) to (4) shall be deleted.



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# The Gujarat Government Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. XXVII ] SATURDAY, SEPTEMBER 20, 1986/BHADRA 29, 1908

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### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 19th September, 1986 is hereby published for general information.

J. P. VASAVADA,  
Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT NO. 29 OF 1986

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 20th September, 1986.)

An Act further to amend laws relating to salaries and allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1986. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st September, 1986.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule. Amendment of certain enactments.

## SCHEDULE

(See section 2)

Sr. No.	Name of the enactments.	Amendments.
1	2	3
1	The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 [(Guj. II of 1960).	<p>1. In section 3,—</p> <p>(1) in sub-section (1), for the figures "400", the figures "500" shall be substituted;</p> <p>(2) in sub-section (2), for the figures "300", the figures "500" shall be substituted.</p> <p>2. In section 4,—</p> <p>(1) in clause (a), for the figures "40", the figures "70" shall be substituted ;</p> <p>(2) in clause (b), for the figures "40", the figures "70" shall be substituted.</p> <p>3. In section 5B, in the proviso,—</p> <p>(1) for the figures "5000", the figures "7500" shall be substituted ; and</p> <p>(2) for the figures "10,000", the figures "15,000" shall be substituted.</p> <p>4. In section 6A, in sub-section (2), for the figures "200", the figures "400" shall be substituted.</p> <p>5. In section 8,—</p> <p>(1) after sub-section (1), the following sub-section shall be inserted, namely:—</p>

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"(2) There shall be paid to every Member a sum of Rs. 150/- per month towards the cost of services of a personal assistant that may be incurred by him as such Member.":

(2) in sub-section (5), for the first proviso, the following proviso shall be substituted, namely:—

"Provided that—

(a) a Member and the members of his family who are residing with and dependent on him shall be entitled—

(i) in a place where there is no hospital maintained by the State Government, such accommodation, medical attendance or treatment in a hospital maintained by a municipality or a panchayat; and

(ii) notwithstanding that in a place where there is a hospital maintained by the State Government, in the case of emergency to be certified by the Civil Surgeon of such hospital, to such accommodation, medical attendance or treatment in a hospital maintained by a Municipal Corporation or a municipality; and

(b) a Member shall be entitled in respect of such attendance or treatment either



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in a place in the State of Gujarat where there is no hospital maintained by the State Government, a municipality or a panchayat or in a place in any part of India outside the State of Gujarat to be reimbursed by the State Government, subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of attendance and treatment taken by him or a member of his family residing with and dependant on him from any registered medical practitioner on production by him of a certificate and bills regarding the charges paid by him to such medical practitioner;";

(3) in sub-section (5A), for the figures "100", the figures "200" shall be substituted.

2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).

1. In section 3, for the figures "1600" the figures "2000" shall be substituted.

2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.

3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

1. In section 3—

(a) for the figures "1600", the figures "2000" shall be substituted;

(b) for the figures "1400", [the figures "1800" shall be substituted.

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2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
  3. In section 6, for the figures "1200", the figures "1600" shall be substituted.
  4. In section 8, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
- 4 The Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 (Guj. 16 of 1979).
1. In section 3, for the figures "1600", the figures "2000" shall be substituted.
  2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated  
 and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 31st March, 1992 is hereby published for general information.

R. H. GORI,  
 Secretary to the Government of Gujarat,  
 Legal Department.

GUJARAT ACT NO. 6 OF 1992.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st March, 1992.

AN ACT

*further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.*

It is hereby enacted in the Forty-third year of the Republic of India, as follows :—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1992.

Short title  
and  
commen-  
cement.

(2) It shall come into force on the 1st April, 1992.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

Amend-  
ment of  
certain  
enact-  
ments.



## SCHEDULE

(See section 2)

No.	Name of the enactments	Extent of Amendment
1	2	3
1.	The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).	<p data-bbox="865 467 1087 493">1. In section 3,—</p> <p data-bbox="885 526 1394 585">(1) in sub-section (1), for the figures "500", the figures "750" shall be substituted;</p> <p data-bbox="885 618 1394 677">(2) in sub-section (2), for the figures "500" the figures "750" shall be substituted.</p> <p data-bbox="835 709 1057 736">2. In section 4,—</p> <p data-bbox="872 781 1394 840">(1) in clause (a), for the figures "70", the figures "100" shall be substituted;</p> <p data-bbox="885 884 1394 943">(2) in clause (b), for the figures "70", the figures "100" shall be substituted.</p> <p data-bbox="835 976 1394 1057">3. In section 6A, in sub-section (2), for the figures "400", the figures "1200" shall be substituted.</p> <p data-bbox="835 1100 1057 1126">4. In section 8,—</p> <p data-bbox="885 1181 1394 1240">(1) in sub-section (2), for the figures "150", the figures "600" shall be substituted;</p> <p data-bbox="885 1295 1394 1321">(2) in sub-section (5), in the first proviso,—</p> <p data-bbox="935 1365 1394 1445">(A) in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely :—</p> <p data-bbox="984 1500 1394 2004">“(ii) notwithstanding that in a place where there is a hospital maintained by the State Government in case of critical condition of health or emergency to be certified by the Authorised Medical Attendant of a hospital or dispensary where treatment is taken to such accommodation, medical attendance or treatment in the hospital maintained by a municipal corporation, a municipality, a panchayat or a hospital or dispensary receiving aid from the State Government; and”;</p>



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(B) for clause (b), the following clause shall be substituted, namely :—

“(b) a Member shall be entitled to be reimbursed by the State Government, subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of medical attendance and treatment taken by him or by a member of his family residing with and dependant on him, on production of a certificate and bills regarding the charges paid by him in respect of such medical attendance or treatment—

(i) from any Authorised Medical Attendant of a hospital mentioned in proviso (a)(ii) above, or

(i) from any Registered Medical Practitioner (a) in the State of Gujarat, where there is no hospital maintained by the State Government; municipal corporation, municipality or a panchayat or a hospital or dispensary receiving aid from the State Government, or (b) in any part of India outside the State of Gujarat.”;

(C) second proviso shall be deleted;

(3) in sub-section (5A), for the figures “200”, the figures “400” shall be substituted.

5. For section 9, the following section shall be substituted, namely :—

Ministers, Deputy Ministers, Speaker, Deputy Speaker, salaried Parliamentary Secretaries or Government Chief Whip not entitled to salaries and allowances under this Act.

“9. Notwithstanding anything contained in this Act, a Minister or Deputy Minister, the Speaker or the Deputy Speaker, a salaried Parliamentary Secretary or a Government Chief Whip shall not be entitled to any salary, allowances, or provisions for residential accommodation under this Act, by reason of the fact that Minister, Deputy Minister, Speaker, Deputy Speaker, salaried Parliamentary Secretary or a Government Chief Whip is a member of the Assembly.”.



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2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960. (Guj. III of 1960).

Consolidated allowance to Speaker.

Consolidated allowance to Deputy Speaker.

3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

Consolidated Allowance to Ministers.

1. In section 3, for the figures "2000", the figures "2500" shall be substituted.

2. After section 3, the following section shall be inserted, namely :—

"3A. There shall be paid to the Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.

4. In section 10, for the figures "1800", the figures "2300" shall be substituted.

5. After section 10, the following section shall be inserted, namely :—

"10A. There shall be paid to the Deputy Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

6. In section 12C, in sub-section (3), for the figures "500", the figures "1500" shall be substituted.

1. In section 3,—

(a) for the figures "2000", the figures "2500" shall be substituted;

(b) for the figures "1800" the figures "2300" shall be substituted.

2. After section 3, the following sections shall be inserted, namely :—

"3A. There shall be paid to each Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act."

3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.

4. In section 6, for the figures "1600", the figures "2100" shall be substituted.



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|---|---|
| <p>Consolidated Allowance to Deputy Ministers.</p>  | <p>5. After section 6, the following section shall be inserted, namely :—</p> <p>“6A. There shall be paid to each Deputy Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.</p>  |
| <p>4. The Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 (Guj. 16 of 1979).</p> <p>Consolidated allowance to Leader of the Opposition.</p> | <p>6. In section 8, in sub-section (2), for the figures “500”, the figures “1500” shall be substituted.</p> <p>1. In section 3, for the figures “2000”, the figures “2500” shall be substituted.</p> <p>2. After section 3, the following section shall be inserted, namely :—</p> <p>“3A. There shall be paid to the Leader of the Opposition during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.”.</p> <p>3. In section 5, in sub-section (2), for the figures “500”, the figures “1500” shall be substituted.</p> |





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Separate paging is given to this Part in order that it  
may be filed as a separate compilation.

**PART—IV**

**Acts of the Gujarat Legislature and Ordinances promulgated  
and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th July, 1998 is hereby published for general information.

KUM. H. K. JHAVERI,  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

**GUJARAT ACT NO. 20 OF 1998.**

(First published after having received the assent of the Governor in the Gujarat Government Gazette, on the 31st July, 1998.)

**AN ACT**

further to amend the Laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1998. Short title and commencement.

(2) It shall come into force on the 1st August, 1998.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule. Amendment of certain enactments.



## SCHEDULE

(See section 2)

No. 1	Name of the enactment 2	Extent of Amendments. 3
1.	The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).	<p data-bbox="712 504 1235 599">1. In section 3,— (1) in sub-section (1), for the figures "750", the figures "1,500" shall be substituted ;  (2) in sub-section (2), for the figures "750", the figures "1,500" shall be substituted.</p> <p data-bbox="712 754 1235 849">2. In section 4, in clauses (a) and (b), for the figures "100", the figures "150" shall be substituted.</p> <p data-bbox="712 880 938 915">3. In section 5B,—</p> <p data-bbox="712 953 1235 1108">(1) for the words "first class or any other class the fare for which does not exceed that for the first class", the words "first class or by second class air conditioned" shall be substituted;</p> <p data-bbox="712 1145 954 1181">(2) in the proviso,—</p> <p data-bbox="740 1181 1235 1276">(a) for the words "or any one other member" wherever they occur, the words "and two other members" shall be substituted;</p> <p data-bbox="740 1313 1235 1409">(b) for the figures "7500" and "15,000", the figures "10,000" and "20,000" shall be substituted respectively ;</p> <p data-bbox="712 1440 1235 1563">(3) in the <i>Explanation</i>, for the words "or any one other member" wherever they occur, the words "and two other members" shall be substituted.</p> <p data-bbox="712 1601 921 1636">4. In section 6,—</p> <p data-bbox="740 1674 1235 1829">(1) in sub-section (1), for the words "be provided with one free non-transferable pass entitling him", the words "on the production of identity card, be entitled" shall be substituted;</p> <p data-bbox="740 1866 1235 1962">(2) in sub-section (2), for the words "such pass", the words "such identity card" shall be substituted;</p> <p data-bbox="740 1993 1235 2108">(3) in sub-section (3), in the proviso, for the words "or any one other member", the words "and two other members" shall be substituted.</p>



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		5. After section 6, the following section shall be inserted, namely:—
	Travel facilities by air.	"6AB. Any member may undertake or perform journey alongwith co- traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:  Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the member."
		6. In section 6AA,—
		(1) for the words "or any one other member", the words "and two other members" shall be substituted;
		(2) for the words "spouse or the members", the words "spouse and the members" shall be substituted.
		7. In section 6A, in sub-section (2), for the figures "1200", the figures "3,000" shall be substituted.
		8. In section 8,—
		(1) in sub-section (2), for the figures "600", the figures "2,400" shall be substituted;
		(2) in sub-section (5A),—
		(a) for the figures "400", the figures "1,600" shall be substituted ;
		(b) for the words "postal charges", the words "postal and stationery charges" shall be substituted.
		9. In section 9,—
		(1) after the words "Deputy Speaker" occuring at two places, the words "Leader of the Opposition" shall be inserted;
		(2) in the marginal note, after the words "Deputy Speaker", the words "Leader of the Opposition" shall be inserted.
2.	The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).	1. In section 3, for the figures "2500", the figures "4,500" shall be substituted.



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2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.

3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

4. After section 6A, the following sections shall be inserted, namely :—

Free  
transit by  
railway.

"6AA. The Speaker and the Deputy Speaker shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf :

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Speaker or as the case may be, by the Deputy Speaker singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Speaker or, as the case may be, the Deputy Speaker singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Speaker or, as the case may be, the Deputy Speaker and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

*Explanation.*—For the purpose of calculating the number of kilometres travelled by the Speaker or, as the case may be, the Deputy Speaker jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

Free  
transit  
by air.

"6AB. The Speaker and the Deputy Speaker may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year :

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Speaker or, as the case may be, by the Deputy Speaker."



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5. In section 6B,—

(1) in sub-section (1), for the words "a telephone installed"; the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.

6. In section 7A, for the figures "30,000", the figures "60,000" shall be substituted.

7. In section 10, for the figures "2300", the figures "4,500" shall be substituted.

8. In section 10A, for the figures "1000", the figures "3,500" shall be substituted.

9. In section 12A,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

(2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.

10. In section 12C, in sub-section (3), for the figures "1500", the figures "3,000" shall be substituted.

3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

1. In section 3, for the figures "2500" and figures "2300", the figures "4,500" shall be substituted.

2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.

3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

4. In section 6, for the figures "2100", the figures "4,500" shall be substituted.

5. In section 6A, for the figures "1000", the figures "3,500" shall be substituted.

6. In section 8, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.

7. After section 9A, the following sections shall be inserted, namely :—



1

2

3

Free  
transit  
by railway.

"9AA. Every Minister and Deputy Minister shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by a Minister or, as the case may be, a Deputy Minister singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Minister or, as the case may be, the Deputy Minister singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Minister or, as the case may be, the Deputy Minister and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

*Explanation.*—For the purpose of calculating the number of kilometres travelled by a Minister or, as the case may be, a Deputy Minister jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

Free transit  
by air.

9AB. Every Minister and the Deputy Minister may undertake or perform journey alongwith co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year :

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Minister or, as the case may be, the Deputy Minister."

8. In section 9B,—

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;



1	2	3
		(2) in sub-section (2), for the words "a telephone installed", the words "telephone facilities provided" shall be substituted.
		9. In section 11, for the figures "75,000", the figures "1,50,000" shall be substituted.
4.	The Gujarat Legislative Assembly (Leader of the Opposition) Salaries and Allowances Act, 1979 (Guj. 16 of 1979).	<p>1. In section 3, for the figures "2500", the figures "4,500" shall be substituted.</p> <p>2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.</p> <p>3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.</p> <p>4. In section 8, in sub-section (2), for the figures "200", the figures "500" shall be substituted.</p> <p>5. After section 8, the following section shall be inserted, namely :—</p> <p>Free transit by railway. "8A. The Leader of the opposition shall be provided with facilities which shall entitle him at any time to travel by first class or by second class airconditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf :</p> <p>Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Leader of the Opposition singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Leader of the opposition singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the leader of the Opposition and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.</p> <p><i>Explanation.</i>—For the purpose of calculating the number of kilometres travelled by the Leader of the Opposition jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.</p>



1

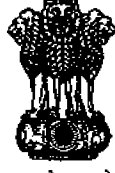
2

3

Free transit  
by air.

8B. The Leader of the Opposition may undertake or perform journey alongwith co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year :

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Leader of the Opposition."



सत्यमेव जयते

# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation

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#### PART - IV

##### Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 23<sup>rd</sup> March, 2005 is hereby published for general information.:-

**S. S. PARMAR,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department,

#### GUJARAT ACT NO. 23 OF 2005.

(First published, after having received the assent of the Governor in the "*Gujarat Government Gazette*", on the 23<sup>rd</sup> March, 2005.

#### AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :--

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2005.

Short title and commencement.

(2) It shall come into force on the 1<sup>st</sup> April, 2005.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

Amendment of certain enactments.



## SCHEDULE

( See section 2 )

No.	Name of the enactment.	Extent of amendments.
1	2	3
1.	<p>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj.II of 1960).</p> <p>Salaries to be paid to Members and consolidated allowance.</p>	<p>1. For section 3, the following section shall be substituted, namely:-</p> <p>“3. (1) There shall be paid to each Member during the whole of his term of office, a salary per month at the rate of minimum basic pay payable to a Class I officer in the lower rung of the State Government.</p> <p>(2) There shall be paid to each Member during the whole of his term of office per month, the consolidated allowance on the aggregate amount of the pay, cost of telephone charges, services of personal assistant and postal and stationery charges referred to in sub-section (1) of this section, sub-section (2) of section 6A and sub-sections (2) and (5A) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.</p> <p><i>Explanation.-</i> For the purpose of this sub-section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date.”</p> <p>2. In section 4, in clauses (a) and (b), for the figures "150", the figures "200" shall be substituted.</p> <p>3. In section 6A, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.</p>

4. In section 8,--

(1) in sub-section (2), for the figures "2,400", the figures "3,000" shall be substituted;

(2) in sub-section (5A), for the figures "1,600", the figures "3,000" shall be substituted.

2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).

1. In section 3, -

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

Guj. II of 1960.

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

Dearness allowance to Speaker.

**3B.** There shall be paid to the Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

*Explanation.-* For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 10,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly."

Guj. 11 of 1960.

6. In section 10A, for the figures "3,500", the figures "7,000" shall be substituted.

7. After section 10A, the following new section shall be inserted, namely :-

**Dearness allowance to Deputy Speaker.**

**"10B.** There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 10, 10A and sub-section (3) of section 12C respectively, at the rate of dearness allowance applicable to the employees of the State Government.

*Explanation.-* For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

8. In section 12C, in sub-section (3), for the figures "3,000", the figures "4,000" shall be substituted.

3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

1. In section 3,-

(1) for the figures "4,500" occurring at two places, the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

Guj. II of 1960.

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

**Dearness allowance to Ministers.**

**"3B.** There shall be paid to each Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

*Explanation.-* For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 6,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

Guj. II of 1960.

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

6. In section 6A, for the figures "3,500", the figures "7,000" shall be substituted.

7. After section 6A, the following new section shall be inserted, namely :-

**Dearness allowance to Deputy Ministers.**

**"6B.** There shall be paid to each Deputy Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 6, 6A and sub-section (2) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

*Explanation.-* For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

8. In section 8, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

4. The Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 (Guj. 16 of 1979).

Guj. II of 1960.

Dearness allowance to the Leader of Opposition.

1. In section 3,-

(1) for the figures "4,500", the figures "10,000" shall be substituted;

(2) the following proviso shall be added, namely :-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Leader of Opposition shall be increased in proportion to the increase in the salary of the Member of the Assembly."

2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.

3. After section 3A, the following new section shall be inserted, namely :-

**"3B.** There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

*Explanation.-* For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

5. In section 8, in sub-section (2), for the figures "500", the figures "1,000" shall be substituted.



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# The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV

Acts of Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 3<sup>rd</sup> March, 2017 is hereby published for general information.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 2 OF 2017.

(First published, after having received the assent of the Governor, in the "*Gujarat Government Gazette*", on the 6<sup>th</sup> March, 2017).

#### *AN ACT*

*further to amend the laws relating to Salaries and Allowances of Members,  
Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and  
Leader of the Opposition.*

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title  
and  
commencement.

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 20<sup>th</sup> December, 2016.

Amendment of  
section 8 of Guj.  
II of 1960.

2. In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 8,-

Guj. II of 1960.

(i) sub-section (5) shall be deleted;

(ii) *Explanation* (2) shall be deleted.

Deletion of  
sections 7 and  
12E of Guj. III  
of 1960.

3. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, section 7 and section 12E shall be deleted.

Guj. III of 1960.

Deletion of  
section 10 of  
Guj. VI of 1960.

4. In the Gujarat Ministers' Salaries and Allowances Act, 1960, section 10 shall be deleted.

Guj. VI of 1960.

Deletion of  
section 7 of Guj.  
16 of 1979.

5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, section 7 shall be deleted.

Guj. 16 of 1979.

Amendment of  
section 12 of  
Guj. 16 of 1979.

6. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 12, in sub-section (2), clause (c) shall be deleted.

Guj. 16 of 1979.

Repeal and  
savings.

7. (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2016 is hereby repealed.

Guj. Ord. 8  
of 2016.

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 or, as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.

Guj. II of 1960.

Guj. III of 1960.

Guj. VI of 1960.

Guj. 16 of 1979.





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# The Gujarat Government Gazette

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV

Acts of Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 11<sup>th</sup> October, 2018 is hereby published for general information.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 18 OF 2018.

(First published, after having received the assent of the Governor, in the  
*"Gujarat Government Gazette"*, on the 12<sup>th</sup> October, 2018).

#### AN ACT

further to amend the laws relating to salaries and allowances of  
Members, Speaker and Deputy Speaker of the Gujarat Legislative  
Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Sixty-ninth year of the Republic of  
India as follows:-

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2018. **Short title and commencement.**

(2) It shall be deemed to have come into force on the 22<sup>nd</sup> December, 2017.

Amendment  
of certain  
enactments.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

## SCHEDULE

( See section 2 )

No.	Name of the enactment.	Extent of amendments.
1	2	3
1.	<p>The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).</p>	<p>1. For section 3, the following section shall be substituted, namely:-</p> <p style="margin-left: 40px;">Salaries to be paid to Members and dearness allowance.</p> <p>“3. (1) There shall be paid to each Member during the whole of his term of office, a basic salary per month at the rate of minimum basic pay payable to the Deputy Secretary of the State Government in Sachivalaya.</p> <p style="margin-left: 40px;">(2) There shall be paid to each Member during the whole of his term of office per month, the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.</p> <p>2. In section 4, in clauses (a) and (b), for the figures "200", the figures "1,000" shall be substituted.</p> <p>3. In section 6A, for sub-section (2), the following shall be substituted, namely:-</p> <p style="margin-left: 40px;">“(2) There shall be paid to every member a sum of Rs.7,000 per month to meet with the telephone expenses including that of the mobile phone.”.</p> <p>4. In section 8,--</p> <p style="margin-left: 40px;">(1) in sub-section (2), for the figures "3,000", the figures "20,000" shall be substituted;</p> <p style="margin-left: 40px;">(2) in sub-section (5A), for the figures "3,000", the figures "5,000" shall be substituted.</p>

2. **The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).**

1. For section 3, the following section shall be substituted, namely:-

Salary and dearness allowance of Speaker.

“3. (1) There shall be paid to the Speaker 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Speaker during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.

2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.

3. Section 3B shall be deleted.

4. In section 5, in sub-section (2), for the figures "4,000", the figures "7000" shall be substituted.

5. For section 10, the following section shall be substituted, namely:-

Salary and dearness allowance of Deputy Speaker.

“10. (1) There shall be paid to the Deputy Speaker 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.

6. In section 10A, for the figures "7,000", the figures "20,000" shall be substituted.

7. Section 10B shall be deleted.

8. In section 12C, in sub-section (3), for the figures "4,000", the figures "7,000" shall be substituted.

3. **The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).**

1. For section 3, the following section shall be substituted, namely:-

**Salaries and dearness allowance of Ministers and Ministers of State.** "3. (1) There shall be paid to the Minister 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) There shall be paid to the Minister during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."

2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.

3. Section 3B, shall be deleted.

4. In section 5, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.

5. For section 6, the following section shall be substituted, namely:-

**Salaries and dearness allowance of Deputy Ministers.** "6 (1) There shall be paid to the Deputy Minister 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960."

(2) There shall be paid to the Deputy Minister during the whole of his term of office per month the

dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.

6 In section 6A, for the figures "7,000", the figures "20,000" shall be substituted.

7. Section 6B shall be deleted.

8. In section 8, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.

4. **The Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 (Guj. 16 of 1979).**

1. For section 3, the following section shall be substituted, namely:-

Salary and dearness allowance of Leader of Opposition.

“3. (1) There shall be paid to the Leader of the Opposition 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.”.

(2) There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.”.

2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.

3. Section 3B shall be deleted.

4. In section 5, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.

5. In section 8, in sub-section (2), for the figures "1,000", the figures "10,000" shall be substituted.



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# The Gujarat Government Gazette

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WEDNESDAY, SEPTEMBER 30, 2020/ ASVINA 8, 1942

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## PART IV

**Acts of Gujarat Legislature and Ordinances promulgated and Regulations  
made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29<sup>th</sup> September, 2020 is hereby published for general information.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### **GUJARAT ACT NO. 7 OF 2020.**

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 30<sup>th</sup> September, 2020).

## AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows: -

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2020.

**Short title and  
commencement.**

(2) It shall be deemed to have come into force on the 8<sup>th</sup> April, 2020.

**Amendment  
of section 3  
of Guj. II of  
1960.**

**2.** In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

**Guj. II of  
1960.**

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to each Member 30 per cent less basic salary per month for a period of twelve months commencing from the 1<sup>st</sup> April, 2020.”.

**Amendment  
of sections 3  
and 10 of Guj.  
III of 1960.**

**3.** In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960,-

**Guj. III of  
1960.**

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1<sup>st</sup> April, 2020 .”.

(ii) in section 10, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1<sup>st</sup> April, 2020 .”.

**Amendment  
of sections 3  
and 6 of Guj.  
VI of 1960.**

**4.** In the Gujarat Ministers' Salaries and Allowances Act, 1960,-

**Guj. VI  
of 1960.**

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1<sup>st</sup> April, 2020 .”.

(ii) in section 6, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1<sup>st</sup> April, 2020.”.

**Guj. 16  
of 1979.**

**5.** In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 3, after sub-section (1), the following sub-section shall be inserted, namely :-

**Amendment  
of section 3  
of Guj. 16 of  
1979.**

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Leader of the Opposition 30 per cent less basic salary per month for a period of twelve months commencing from the 1<sup>st</sup> April, 2020.”.

**Guj. Ord. 1  
of 2020.**

**6.** (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2020 is hereby repealed.

**Repeal  
and  
Saving.**

**Guj. II of 1960.**

**Guj. III of 1960.**

**Guj. VI of 1960.**

**Guj. 16 of 1979.**

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members’ Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers’ Salaries and Allowances Act, 1960, or as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.

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